

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**SPECIAL BENCH, BENGALURU**

*(Through web-based Video Conferencing mode)*

**ITEM No. 01**  
**CP (IB) No.185/BB/2022**

**IN THE MATTER OF:**

M/s. Tata Capital Financial Services Pvt. Ltd. ... Petitioner  
Vs.  
M/s. Stelligence Pharmscience Pvt. Ltd. ... Respondent

**Order under Section 7 of Insolvency & Bankruptcy Code, 2016**

**Order delivered on: 07.02.2024**

**CORAM:**

**JUSTICE (RETD.) T. KRISHNAVALLI**  
**HON'BLE MEMBER (JUDICIAL)**

**SHRI MANOJ KUMAR DUBEY**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Petitioner : Ms. Anuparna Bordoloi, Adv.  
For the Respondent : Shri Susheel Shankar, Adv.

**ORDER**

1. Heard the Ld. Counsels for the Parties.
2. Ld. Counsel for the Petitioner seeks time to file rejoinder along with some additional documents pursuant to the response filed by the Respondent to the amended Form-1. The same be filed within a period of one week. Ld. Counsel for the Respondent is granted one week thereafter to file response, if they so desire, after duly serving the copy on the other side.
3. List the case on **01.03.2024**.

**Sd/-**  
**MANOJ KUMAR DUBEY**  
**MEMBER (TECHNICAL)**

Krishna

**Sd/-**  
**T. KRISHNAVALLI**  
**MEMBER (JUDICIAL)**